The Tripura Entertainment Tax Rules, 1998 With 1st Amendment dt. 10.08.2015



GOVERNMENT OF TRIPURA REVENUE DEPARTMENT

The Tripura Entertainment Tax Rules, 1998

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Agarta'a, Friday, September 17, 1998 A.D Asadha 26, 1920 S. E.

Government of Tripura Revenue Department

No. E 4(3)-C-TAX/REV/95

Dated, Agartala, the 17th July, 1998.

NOTIFICATION

In exercise of the powers conferred by sub-section (1) of section 27 of the Tripura Entertainment Tax Act, 1997, the State Government hereby makes the following rules namely:-

Short title & commencement

1. (1) These rules may be called the Tripura Entertainment Tax Rules, 1998;

Definition

- (2) These rules shall come into force from 1st September 1998
- 2 In these rules unless the context requires otherwise:-
 - (a) "Act" means the Tripura Entertainment Tax Act, 1997;
 - (b) "Collector" means Collector of the District;
 - (c) "Sub-Divisional Officer" means the Officer-in-charge of a Sub-Division of a District for Revenue and General Administration;
 - (d) "Government" means Government of Tripura;
 - (e) "Commissioner" means Commissioner of Entertainment Tax
 - (f) "Form" means the forms appended to these rules.

Exemption/ reduction of payment of Entertainment Tax 3. (1) In order to avail exemption from or reduction in payment of entertainment tax under section 3(2) of the Act, the proprietor shall submit application in Form-1 to the Subdivisional Officer stating the ground on which such exemption is sought and all other details as specified therein.

- (2) On receipt of any application under sub-rule (1). the Subdivisional Officer shall conduct an inquiry and forward the application with his findings thereon to the Collector of the District, who shall in turn forward the same to the State Government with his views, if any;
- (3) The State Government, on receipt of the application from the Collector with his views under sub-rule (2) may either exempt or refuse to exempt the proprietor from payment of entertainment tax and the decision of the State Government in this regard shall be final.
- (4) No proprietor who has made an application under subrule(1) shall hold any such entertainment except an order is passed by the State Government in writing under subrule (3), exempting from or reducing payment of such taxes

Taxing Authority

- 4. (1) There shall be a Commissioner of Entertainment Tax who shall be assisted by the following officers:
 - (a) Collector.
 - (b) Sub-divisional Officer.
 - (c) Deputy Collector (Revenue).
 - (d) Any other person appointed as such by the government.
 - (2) Instead of appointing a Commissioner, the government may appoint Collectors as the commissioners in the respective revenue districts under section 5(3) of the Act.
- 5. Subject to provisions of the Act and these rules the commissioner may, with prior approval of the Government, delegate his powers to be exercised by above classes of officers and shall specify the area in respect of which powers are to be exercised by each of the above classes of officers.

License For holding Entertainment

- 6. All applications for permissions for holding entertainment shall be submitted to the Commissioner in Form-2, alongwith following particulars:-
 - (a) a plan of the auditorium, hall, area, or place including the stage in which the entertainment is proposed to be held or

performed, showing the arrangements of seats of various categories according to the rates of admission charges with distinct mark of the enclosures separating the different classes in the sitting arrangement and also the gates provided in the hall or places through which admission to or exit from the place of entertainment are to regulated;

- (b) fitness report in respect of electrical wiring and other electrical installations by any electrical engineer;
- (c) fitness report in respect of the building/structure by any civil engineer;
- (d) fitness report of fire-fighting arrangement by a competent officer of Directorate of Fire Services;
- (e) report on law and order from the concerned police station.Explanation: Particulars as mentioned in clauses (b),(c), (d) and are not needed to be furnished for cable TV network.

7. All licenses granting the permission for holding an entertainment or show shall be issued by the Commissioner in Form-3.

- 8. (1) The entertainment tax shall be paid within five working days from the day of entertainment, excluding public holidays, under section 18(1) of the Act.
 - (2) The entertainment tax, interest and penalty thereupon shall be paid to the government treasury in challan Form-
- 9. The commissioner may after recording reasons in writing, deduct any arrar of tax from security and may vary or forfeit the security.
- 10. (1) Every proprietor holding entertainment shall file returns, returns shall be filed in Form-5 to the Sub-divisional Officer.
 - (2) The return shall be filed for each calendar month within thirty days from the end of the month.
 Provided that the Commissioner may ask for returns for any duration on any date.

Issue of Licence.

Mode of paym ent of the tax

Deduction from Security deposit and forfeiture thereof.

Returns

Maintenance and Submission of Account by Cable Television Network 11. The proprietor of a cable television network shall maintain a register in Form-6, which shall be month-wise. At the end of the month, a statement in Form-6 shall be submitted to the Sub-divisional Officer or any other officer authorised by the Commissioner.

Explanation: The statement should include information of all subscribers, including subscribers who are allowed entertainment free of charge or at reduced rate for whateve reason.

- 12. The cable television network shall not be used for public viewing on admission like a cinema or video hall.
- 13. (1) No person shall be allowed for entertainment except on purchase of a ticket and payment of entertainment tax as detailed in the schedule attached to the Act.
 - (2) All tickets and the counterfoils for admission into the entertainment shall be class wise serially numbered. Tickets of different classes~shall be printed in different colours.
 - (3) The date and the show of the ticket shall be stamped on the tickets before sale;
 - (4) Ticket of all classes shall be sold serially;
 - (5) The proprietor shall produce in advance the stock of tickets printed by him and get the same recorded in the books of the Sub-divisional Officer.

Explanation: The proprietor of a cable television network need not issue any ticket to its subscribers.

- 14. In case of admission of a group of persons or a family, separate tickets shall have to be issued for each individuals even if all the seats are given to a group or family.
- 15. Issue of complementary pass is not permissible under these rules. The proprietor will be at liberty to issue the valid tickets free of chage but he shall make payment of the entertainment tax thereon as per law.

Tax on payment for admission

Admission of a group of Persons to Entertainment

Issue of Complementary Pass for Entertainment Maintenance and submission of account.

16. The proprietor shall everyday, immediately after the commencement of each show, maintain class-wise details of tickets sold, in Form-7 and shall send copies of these daily statements on the following day to the concerned Sub-divisional Officer or any other Officer authorised by the Commissioner.

Inspection

- 17. (1) The commissioner, Collector or the Sub-divisional Officer or any other persons authorised in this behalf may check:-
 - the number of persons admitted into the place of entertainment including Cinema Halls and cable television network;
 - (ii) the collection of tax in any entertainment;
 - (iii) the maintenance of account of the tickets issued;
 - (iv) the realization of entertainment tax for such admission.
 - (v) the numbers of subscribers connected to cable network.
 - (2) The proprietors of all entertainment and show including cinema halls shall make all record and such other information / facilities as may be necessary, available to the inspecting staff /officers for inspection and verification of the accounts of tickets, entertainment tax and the number of persons admitted into the place of entertainment.

Assessme nt of tax

- 18. (1) The commissioner or any other officer authorised by him in this behalf in writing, shall assess every proprietor filing return for entertainment tax or who are liable to do so. Every such proprietor shall be assessed at least once in a year, if, on assessment, tax is found due, notice may be given in Form-8.
 - (2) No proprietor shall be assessed after an expiry of three years from the submission of the return provided that the results of earlier assessments shall continue to hold good.

Places at which tickets are to be sold.

Exemption from or reduction in rate of Tax

- 19. Ticket for admission shall be sold only from such places as may be directed by the Commissioner.
- 20. (1) The State Government may, by general or special order, make an exemption, or reduction in rate of entertainment tax for admission to any entertainment if the—
 - (a) entertainment is of wholly educational character;
 - (b) entertainment is provided partly for eucational or partly for scientific purposes by a Society, institution or committee not conducted or established for profit;
 - (c) the whole takings of the entertainment are devoted to philanthropic or charitable purposes without any charge on the takings for any expenses for the entertainment;
 - (d) entertainment is organised by non-professional (amateur) cultural groups.
 - (2) The exemption or reduction granted under sub-rule (1) shall be subject to such restriction and conditions as may be specified in the order granting the exemption or reduction in the rate of tax.

Appeal

- 21. (1) Memorandum of appeal may be presented to the appellate authority by the appellant or his authorized agent.
 - (2) The memorandum of appeal shall contain the following-
 - (a) date of order appealed against
 - (b) name and designation of officer against whose the order appeal is preferred.
 - (c) ground of appeal
 - (d) amount of tax demanded to be due from appellant
 - (e) date of service of the order
 - (f) a copy of the order attested by a gazetted officer
 - (g) a certificate that to the best of his knowledge and

behalf facts set out in the memorandum are true

- (h) be signed by the appellant
- (i) a fee of fifty rupees.

By order of the Governor, B. K. Sahu Joint Secretary to the Government of Tripura.

TET FORM NO. 1

Form of application for exemption from or refund of Amusement Tax. (See Rule-3)

1.	Name and address of the applicant.
2.	Nature of entertainment.
3.	Place of entertainment.
4.	Date and time of entertainment.
5.	Number of seats proposed to be provided (Class-wise details) admission fees to each class.
6.	Total Gross amount likely to be received on the sale of tickets for the full house.
7.	Total amount of amusement tax liable to be paid on sale of tickets for the full house.
8.	Amount of advance tax paid (if any) with challan number and date.
9.	Amount of tax for which exemption prayed.
10.	Total expenditure incurred for conducting the entertainment (detail statement to be attached).
	Reasons for which exemption is sought.
	Signature of the applicant.
Dat	e :
Pla	ce :

TET FORM NO. 2 (See Rule-6)

(Form of application for permission to hold any entertainment or show)

- 1. Name and address of the applicant (in case of institution or club, give name of the Institution or club if registered give registration Number).
- 2. Name of the proprietor of the entertainment-
- 3. Name of the place, hall or pendal, where the entertainment show is proposed to be held exact location of dish & other equipment in case of cable TV network.
- 4. Date(s) on which and time during which performance is proposed to be held.
- 5. Nature of entertainment (whether Theatre, Jatra, cultural show, circus, Musical performance cable network etc.)
- 6. Total capacity class wise with number and category of classes existing or proposed to be made.
- 7. Rates of admission class wise (indicate admission fee and tax separately).
- 8. *Details of arrangement for Fire Fighting, First aid box, drinking water and sanitary arrangement.
- 9. Whether any exemption from payment of amusement tax is solicited if so reasons therefore and extent
- 10. *Whether plan and certificates has been attached.

I Shri	(applicant) hereby undertake the liability for
any default in respect of paymen	at of any amount payable for the entertainment under
the provision of Tripura Enterta	inment Tax, 1997.

S	igna	ture c)f F	rop	rieto	or/ <i>P</i>	Appl	icant	

Date:
Place:
Not needed for cable TV network.

TET FORM NO.-3 {See Rule-7}

(License for holding an entertainment or show)

Shri (name of the applicant)

under mentioned and restrictions.

1.	Name and address of the proprietor.	
2.	Place of entertainment or show.	
3.	Type of Entertainment.	
4.	Rate of admission (class-wise) (Indicate admission feet separately) (Rate of admission can be changed with the authority)-	
5.	Duration.	
6.	Special conditions, if any	
CO	NDITION AND RESTRICTIONS.	
1.	The permission is given subject to the provisions of the 1952, Tripura Entertainment Tax Act, 1997 and the Trip Rules, 1998.	0 1 0
2.	The licensee shall have to take any other license, such as rany other Act, rule in force.	may be required, under
3.	The licensee shall not, except with the previous permi authority, admit into the hall or any part of division thereomore than that indicated below or not increase or reduce any such part of division.	of, a number of persons
(No	. of seats prescribed)	(Class of Admission)

The licensee shall comply with all direction and instruction, which may include any direction for closing the entertainment temporarily, as may be issued by the licensing authority for preventing any obstruction, annoyance, inconvenience, risk, danger or damage to the visitors, or public or the residents or passed by in the vicinity of the premises or for the maintenance of public safety and the prevention of the disturbances therein.

- 5. The license is not transferable but is personal for the benefit of the licensee mentioned above.
- 6. The licensee shall always keep the extractor, exhaust fans, fans or the air conditioning apparatus and the like, in perfect working order and shall put them an throughout the period when film/entertainment is being exhibited and the public is seated in the auditorium.
- 7. The license shall be subject to cancellation or suspension for the breach of any conditions

	· on
3.	The license is valid.
	Till (date)
	Given under my signature and sealon this day of
9.	The licensee shall deposit Rs
10.	The licensee shall file returns as per Tripura Entertainment Tax Act & Rules.
	(Licensing Authority)

TET FORM—4

(See Rule-8)

Tax Revenue Taxes on Entertainment

Head of aceput	mojor head: 0045, Sub	head: 00 Subr	ninorhead 101	
Treasury / Sub-	Treasury			
Branch of Bank	- -			
	of India			
For the return p	period ending on			
By whom	Name and Address	Payment on	Amount (to be	
y	of the Proprietor on	account of	entered in	
	whose behalf money		figures)	
	is paid		• ,	
	<u> </u>	Tax	Rs.	
		Penalty	Rs.	
		Interest	Rs.	
		Composition	Rs.	
		money		
		Miscellaneous	Rs.	
Rupees			(in wo	ords)
Date		Sig	nature of the Proprietor or A	•
	(For use	in the Treasury		•••••
Challan No			Date	
Received paym	ent of Rs(Rupees) (in word	ds)
Treasurer	Account		Treasury/Sub-Treasury Of	
	(Fo	r bank use)		
Received paym	nent of Rs	(Ru	pees	
)		Cashier/Branch Ma	ınageı

TET FORM - 5

(Return on entertainmenttax, rule 10)

Naı	ne	ar	nd address	of proprietor	

For cable TV network only:

- 1. Maximum capacity of subscribers:
- 2. No. of Subscribers (incl. subscribers getting entertainment free or at reduced rate)
- 3. Rate of tax:
- 4. (i) Amount of tax for the period
 - (ii) Amount of interest (iii)(l) + (ii)
 - (iv) Amount of tax paid): Challan No. (attach) Date:

For others:

Total number of shows:

Class	Capacity	Rate of	Tax on	(2) x (total	Total no.of	(4)x(6)
	of the	ticket	each	number of	persons	
	class		ticket	shows)	admitted	
(1)	(2)	(3)	(4	(5)	(6)	(7)

Total

(1) <i>F</i>	A mount	of	tax	for	the	perioc	l
----	------------	----------------	----	-----	-----	-----	--------	---

- (ii) Amount of interest (iii)(1) + (ii)
- (iii) Amount of tax paid: Challan No.: (attach) Date:

The above statements are true to the best of my knowledge and belief.

Date:	
Placfe:	Name and signature of proprietor.

TET FORM-6

(Statement to be maintained by cable TV network) (See Rule 11)

	and address of e TV network.				
License	e No. :				
License	e valid till :				
M onth	Year:				
Maxim	um capacity of	f subscribers :			
S1. No.	Name of Subscriber	From (date)	To (date)	Entertainment tax	Subscription (other than ET)

Signature of proprietor

FORM — 7

DAILY STATEMENT OF TICKETS SOLD AND ENTERTAINMENT TAX COLLECTED (See Rule-16)

1	Name	of the	Cinema	hall	performance	٠_
Ι.	Name	or me	Cilicilia	Hall	Dellolliance	

- 2. Location:-
- 3. Date:-
- 4. Name of the show :- Matinee / Even ing / Night

Class	No.of Seats	Value of tickets	Opening SI.No. of tickets	Closing SI.No. of tickets	No.of tickets sold	Total E. Tax on the ticket sold	Remarks
			Book SI. No. No.	Book SI. No. No.			
1 10	2	3	4	5	6 7	8	9

Total (for the-particular show)

Grand total (for all the shows of the day)

Date:- (Signature of proprietor)

TET FORM - 8

(Notice of demand)

То	
the	You are hereby informed that for the return period ending onsum of Rsas specified overleaf, has been determined
as p	payable by you on account of tax, interest and penalty.
2.	You are required to pay the amount on or before the
	Sub-Treasury Officer State Bank of India Reserve Bank of India
	when you will be granted a receipt.
3.	If you do not pay the amount of tax on or before the date specified above, you shall be liable to pay further interest with effect from the date commencing after the expiry of the date aforesaid in accordance with the provisions of TET Act 1997.
4.	You are further enformed that unless the total amount due, including the penalty and the interest is paid by the above date, a further penalty will be imposed on you and a certificate will be forwarded to the Collector for recovery of the whole amount as an arrear of land revenue.
Da	te: Commissioner/Authorised Officer.





GAZETTE

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Agartala, Monday, August 10, 2015 A.D., Sravana 19, 1937 S.E.

PART--I-- Orders and Notifications by the Government of Tripura,
The High Court, Government Treasury etc.

GOVERNMENT OF TRIPURA

FINANCE DEPARTMENT (TAXES & EXCISE)

NO.F.XIII-I(I)E-TAX/2015

order, shall ask the

Dated, Agartala, the 10 / 08 /2015.

NOTIFICATION

In exercise of the powers conferred under Section 27 of the Tripura Entertainment Tax Act, 1997, the State Government hereby makes the following rules to amend the Tripura Entertainment Tax Rules, 1998, with objective to carry out implementation of various provisions of the Tripura Entertainment Tax Act, 1997:-

Short title and commencement

Operator shall

- (1) These Rules may be called the 'Tripura Entertainment Tax (Amendment) Rules, 2015.'
 - (2) These rules shall come into force from the date of their publication in official gazette.

2. Insertion of new rule 6A

After rule 6 of the principal rule, the following new rule namely, '6A' shall be inserted:-

"6A. (1) An application for Registration under subsection (1) of Section 6A for a Direct-to-Home (DTH) Service Provider or a Multi System Operator (MSO) shall be in Form-2A. Such application shall be signed and verified, in the case of:-

Registration for DTH Service Provider and Multi System Operator

- (i) individual, by the proprietor of the business;
- (ii) an association of persons, by an adult member of the association authorized in this behalf;
- (iii) a firm, by the managing partner or an adult member of the firm authorized in this behalf;

ousel vasmirrosaux Registered No.W. E. 930

- (iv) a Hindu undivided or joint family, by the Karta or the Manager or any adult member of the family authorized in this behalf;
- (v) a company, by the Managing Director or the Secretary or the Manager or the Principal or the Chief Executive Officer of the Company in India, authorized in this behalf.
- (2) The person making an application for registration shall specify the capacity in which the application is made, signed and verified.
- (3) On scrutiny of the application submitted in Form-2A, if the Commissioner or the Officer authorized by him in this behalf finds the application in order, shall ask the applicant to furnish a security of an amount and the manner of payment of security, as may be determined by the Commissioner or the Officer authorized by him in this behalf. On furnishing of the security by the applicant, the registration shall be granted and a certificate of registration shall be issued to the applicant in Form-3A.
- (4) Register of Certificate of Registration issued to the DTH Service Provider and Multi System Operator shall be maintained by the Sub Divisional Officer in Form-3B."

3. Amendment of rule 10

The rule 10 of the principal rule, shall be substituted as under;-

Returns

THIS IS TO GROW

"10. (1) Every proprietor other than DTH Service Provider and Multi System Operator holding entertainment shall file returns in Form-5 to the Sub Divisional Officer;

of the firm authorized in this behalf,

- (2) Every DTH Service Provider shall file return in Form-5A alongwith a statement in Form-5B to the Sub Divisional Officer:
- (3) Every Multi System Operator shall file return in Form-5C alongwith a statement in Form-5D to the Sub Divisional Officer;
- (4) The returns under sub-rule (1), (2) & (3) shall be filed monthly within one month from the expiry of each month:

Provided that the Commissioner or any other officer not below the rank of Sub Divisional Officer may, by an order in writing, direct any proprietor or DTH Service Provider or Multi System Operator to submit return for period less than a month within such date as may be specified in the order, and may likewise at any time modify or annul such order and shall record the reason for directing any proprietor or DTH Service Provider or Multi System Operator to submit such return."

4. Insertion of new rule 11A

After rule 11 of the principal rule, the following new rule namely, '11A' shall be inserted:-

Maintenance and submission of accounts by DTH Service Providers and Multi System

ment of Tripura

The DTH Service Provider shall maintain a register in Form-6A and the Multi System Operator shall maintain a register in Form-6B, which shall be month wise. At the end of the every month a statement in Form-6A or Form-6B, as the case may be, shall be Operators submitted to the Sub Divisional Officer or any other officer authorised by the Commissioner."

5. Insertion of new rule 13A

After rule 13 of the principal rules, the following new rule namely, '13A' shall be inserted:-

Issue of receipt by DTH Service Providers and Multi System Operators

proprietor of DTH

Inspection

"13A. Every Proprietor of Cable Television Network, DTH Service Provider and Multi System Operator shall provide a receipt to the subscriber/customer in Form-9 against charges whenever received subscriber/customer."

6. Amendment of rule 17

(1) After clause (v) of sub-rule (1) of rule 17 of the principal rule, following new clause namely, '(vi)' shall be inserted:-

"(vi) the numbers of subscribers connected to DTH Service or the numbers of DTH Service Provider connected to the Multi System Operator."

(2) In sub-rule (2) of rule 17 of the principle rule, after the expressions "including cinema expressions ", DTH Service Providers and Multi System Operators" shall be inserted.

7. Amendment of Form-5

r authorised by the Commissioner."

The Form-5 prescribed under the principle rule 10 shall be substituted by a new Form-5 appended to these Rules.

register in Form-5A and the Multi System Operator shall diagon and Hada doing Storage and Taxan By Order of the Governor,

Ferm of or Form of, as the case may be, shall be rente was to reself of landistrict due of bettim (Dr. G.S.G. Ayyangar) Principal Secretary, Government of Tripura

Finance Department

TET FORM NO. 2A [See Rule-6A]

Application Form for Registration for DTH Service Provider & Multi System Operator

To Th	ne Sub-Divisional Of	edesionis ter lenera	nal Magistrate)	Affix a recent Passport size colour Photograph of the applicant duly attested by a Gazetted Officer
1.	Name of the Applica	ant le groubback	of a special property of the s	Sl. Name
	Family Name	First	Name	Middle Name
2.	Sex Habiyort		Iale / Female	middle name
3.	Nationality of mago		- Anna -	to an alternation
	[Proof of Nationals Certificate or Votes enclosed]	ty (Citizenship	Certificate or Pe	rmanent Resident or Passport to be
4.	Address of the appl	icant :	n Roberton To L	(it) Exact are
	(i) Permanent:	No./Street :_		Street / La
		City :_	Sen Ja A no	Mary Company
	babaal anibulani	Pin Code :_	Megable states	E-FEED MIDURILLANDS NO.
	(ii) Present:	No./Street :_	retors / Pariners.	Property of Propi
	Detmile of	City :_	oprietor /	SL No.
	Property	Pin Code :	ner's Name	Part
	[Proof of address (F Ration Card or Re- Permanent Residen or Driving License)	t Certificate or V	ssport or Citizens	hin Certificate or
5.	Trade Name of the I			
	Business Address			
	Temarics, If any	No./Street :		13. Banker's Name
		City :		Branch Wanne
	Der	Pin Code :	*	Nature of Action
	(Proof of occupancy	ones a range of	o be enclosed)	Account Statema

Tripura Gazette, Extraordinary Issue, August 10, 2015 A. D.

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	(b) Inter Co-oper	est (of Pro ative, etc.)	prietor, Parti in other Bus	ners in	n Firm, Chief E	xecut	ive in Company,
	Sl. No.	Name	Firm's N	lame	Address of the Firm	ne	Registration number(s) of the firm, if any
	(*Strike	out which	SIBRISH \		Systen		ider / Multi rator *
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14. Trade License issued / Nagar Panchayat:	The Market			
No. 7019 Solves (HT)	Date:	Period of va	alidity:	Certineare
(Photocopy of the licen	se to be encl	osed)		¥I
15. DTH Service Provider		INAFF ISSU		
No Date:_	Per Per	iod of validity (if any):	Registration
(Photocopy of the licen	se to be encl	osed)		
16. Multi System Operato	r License			THIS IS TO
No Date:_ (Photocopy of the licen	Per se to be encl	iod of validity (osed)		
17. Permanent Account N	umber (PAN)	business is si	hal place of	whose princi-
(Photocopy of the PAN	Card to be e	nclosed)	ving area	(address) har
18. Language to be used i	n maintainir	ng accounts :	istered as	Day Door RED
Sripura Entertainment	n 68 scare	under section		rado massace
to the exercise of the po-	VERIFIC	CATION	Ton or at	18X ACT, 1997
Secretary or any authoriz of firm) hereby declare thereby apply for registrat	hat the parti	culars given h	erein are c	/ Director / (Name
Place :	t promising ermanent me Address	Signat		pplicant
Date:	La Contraction	Name in F	full:	
The second second		Designati	on:	
		liable to pay ta	Seal	The firm / pre
rule par	FOR OFFIC	E USE ONLY		The certificate
Date of Registration :	Day	Month	Year	
Registration Number:	geolder or a	Middle Siversian		3180
Amount of Security depos	sit: (Rs.)	a pplication.	Short Bress	and a second
Bank Scroll No.:		D	ate:	
Remarks, if any:		(stateouter) in	ncheper is n	Strike out un
flotts place within the		gnature of the		g Authority

TET FORM NO. 3A [See Rule-6A(3)]

Certificate of Registration for Direct-to-Home (DTH) Service Provider and Multi System Operator (MSO) and to vgobolod()

Registration Certific	cate Number:		Date	W
THIS IS TO CERTI		pesolone ed ot eso Live I and ell ell e		Mame (Name
of the applicant) _	the particular transfer	SS Parison SS		
business, under th	e trade name of	ran to he encloses	(Sta	itus) carrying or
whose principal pla				
(address) having a				
has been registere				
System Operator (MSO)* under se	ection 6A of the	Tripur	Entertainmen
Tax Act, 1997.		VERIFICAT	111pur	a Entertainmen
	hever is not 412			
The Income Tax	Permanent Acc	ount No. of the	firm	/ proprietor *
oms2()	- Villana	sed Person) of		scretary or any
Name & address	of Proprietor /	hat the particula	etalos	firm) hereby d
Name & address Company, Co-opera	tive, etc.*:	Partners in fir	m, Chi	ef Executive in
Sl. Name	Status in the	Permanent	Age	Father's Name
No.	business	Home Address	1150	radici s Name
	THE STREET			
W1 P		Differential 1		Details or
The firm / proprieto	or * is liable to pa	ay tax w.e.f.		Property
The certificate is val	id w.e.f.	until cancel	led.	
Year March 1997	Month learne			ate of Registrati
Date:				
Jaic	RES Numer	Q	uh Div	isional Officer
				onal Magistrate)
S D. Day S Phone				ank Beroll Nes
*Strike out whichev	er is not applical			emarks, if any
This certificate sl	nould be exhibi	ted at a conspic	uous p	place within the
remises of the Bus	mess.	tangi Sekara a cal		

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TET FORM NO. 3B [See Rule-6A(4)]

Register of Certificate of Registration issued to the Direct-to-Home (DTH) Service Provider and Multi System Operator (MSO)

Name, address & jurisdiction of	Period of return
the registering authority:	of my knowledge and belief.
	Jicense valid dil
Month:	Year : niertain to squ'

Sl. No.	Name & Address of the DTH Service Provider and MSO	Registration Number and date of issue	Date of liability to pay tax	Registered under section	Amount of Security deposited	Signature of Dealing Clerk	Signature of the Registering Authority	Remarks with signature
1	2	3	4	. 5	60:10	s for the s	10 8 11100	A 19 1
		Mark Miles				terest	nount of in	
					[(ii) + (i)]	t payable	otal amoun	r (iii) ,
	- 2	BCC	No. t-	Challan		: bisq x	nount of te	A (vi)
					(b)	is enciose	nal challan	(Origi
								For othe
			70		,	: swod	tumber of s	1. Total
3	Tax payab (4) X (Total no. of persons admitted	lo redi	(2) x	Tax on	Rate o	Capacity of the class	Class
	(7)	(9)	(8))	(4)	(8)	(2)	(1)
				Tota				

TET FORM NO. 5 [See Rule-10(1)]

Return Form

[For other than Direct-to-Home (DTH) Service Provider and Multi System Operator (MSO)]

Period	of return			From	То	Name, a
License	e No.		•		orius prints	
License	e valid till				*	
Type of	f entertainmen	it			Year	Month;
(cable,	cinema, video	etc:)				
For cal	ble TV networ	k only :				
	imum capacity	1000	ribers	Date of thesi		of the
	of Subscribers		der Security	to pay	and date of	Service
(incl. st	ubscribers get	ting enter	tainment free	or at reduce	d rate)	Provides
3. Rate					1410)	OSM
4. (i) A	Amount of tax	for the per	riod :	- 1.	8	2
(ii) A	Amount of inte	rest				
(iii)	Total amount	payable [(i	i) + (ii)] :			
(iv) A	Amount of tax	paid:	Ch		Date	:
(Orig	ginal challan is	s enclosed				
For oth	ners:					4. 4.4.
1. Total	number of sh	ows:				
Class	Capacity of the class	Rate of ticket	Tax on each ticket	(2) x (total number of shows)	Total no. of persons admitted	Tax payable (4) X (6)
(1)	(2)	(3)	(4)	(5)	. (6)	(7)
400			a. Signa	tions of the s		
Pate 1			· None			
				Total		

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2. (i) Amount of t	ax for the period William : 1000
(ii) Amount of	interest
(iii) Total amou	unt payable [(i) + (ii)]
(iv) Amount of	tax paid: Date:
(Original challan	is enclosed)
to Minist or receive	1. Name and Address of the DTH Spryiot Presidential and lo and
The above s	statements are true to the best of my knowledge and belief.
Acketum month	3. Return month
4 Petalla of cont	4. Total number of new connection during the return month point
	(i) Number of individual subscribers
Place :	Signature of the authorised signatory
No. 1 Rodress Ul	Nome in Pulls
Date :	Designation:
	(a) Number of eclass tions in Hotel(s)
	(Statement in Form-5B in respect of connection in Notels is coolesed with the Return)
	6, (i) Total amount of Entertainment Tox payable for the recours month
	(ii) interest payable, if any
	(iii) Total agrount payable ((i) + (ii))
	7. Total amount paid
Month	8. Challan No. & Date (Original challan is enclosed) Later 's
the particulars	I certify that
	given above are carrect to the best of my knowledge and belief.
	Plate als beautiful out to emissing Signature of the author
	queva ni seconName în Pull:
	Date
	LueS. Seal

TET FORM NO. 5A of end not kee lo samound (i) .

[See Rule-10(2)]

	(10 be submitted monthly by the Direct-to-Home (DIH) Service Provider)
1	(Original challan is enclosed)
1.	Name and Address of the DTH Service Provider :
2.	Registration No. I would will be seed out of our one attaches : worde off
3.	Return month :
4.	Total number of new connection during the return month :
	(i) Number of individual subscribers :
	(ii) Number of connections in Hotel(s)
5.	Total number of Subscribers during the return month :
	(i) Number of individual subscribers :
	(ii) Number of connections in Hotel(s)
	(Statement in Form-5B in respect of connection in Hotels is enclosed with the Return)
6.	(i) Total amount of Entertainment Tax payable for the :return month
	(ii) Interest payable, if any :
	(iii) Total amount payable [(i) + (ii)] :
7.	Total amount paid :
8.	Challan No. & Date (Original challan is enclosed)
	I certify that the particulars given above are correct to the best of my knowledge and belief.
	[H.] [9] [1] [4] [4] [4] [4] [4] [4] [4] [4] [4] [4
	Place: Signature of the authorised signatory
	Name in Full:
	Date : Designation:
	Seal

TET FORM NO. 5B

TET FORM NO. 50

[See Rule-10(2)]

Statements in respect of connection(s) of DTH Service to Hotels

(To be submitted alongwith monthly return by the Direct-to-Home (DTH) Service Provider)

1. N	ame & ac	ldress of th	e DTH Service	Provider	1	MANUFACTURE TO SERVICE
2. R	egistratio	n No.			illon No.	rueigan .
3. R	eturn mo	nth				пшлэх
4. D	etails of c	connections	s in Hotel(s):	nnection during	number of new-eo	malandi) musik (i)
Sl. No.	Name & Address of Hotel	Total no. of rooms connected	Total no. of TV Sets (including lounge, office, reception, etc.) having DTH service connection	Rate of Entertainment Tax per set	Amount of Entertainment Tax payable	
		1	contract (1) 0	NUBURN EVIETOU		
		0933	THOUSE ST (III) 90	tors for both ti	disquivi siaso dinventis Go	10 3851) 11 80 3811
		the !	ax payable for	stertainment T	amount of E	ato'T (i)
				land the same of t	est rayable, it a	SUBLIGITED TO
				(ii) + (ii) sl	leved introves b	or (iii)
					bled termin	to details
	Мо	nthly Total	THE PERSON NAMED IN	ginal challen is	IO) UBU IO UNI	
	V-			certify y knowledge ar	y that the part ad belief.	iculars
Place	Oisavie.	authorised			authorised sign	natory
Date	. , .			ame in Full:	•	e e la est
Date	•	Seal	_ :noileasus D	esignation:		3181
				-*	Seal	

TET FORM NO. 5C [See Rule-10(3)]

Return Form

[To be submitted monthly by the Multi System Operator (MSO)]

1.	Name and Address of the Multi System Operator (MSO) :
2.	Registration No. :
3.	Return month :
4.	Total number of new connection during the month :
	(i) Number of Cable TV Operators :
	(ii) Number of Hotel(s) operates as Cable TV Operators :
5.	Total number of Cable TV Operators during the month :
	(i) Number of Cable TV Operators other than Hotel(s) :
	(ii) Number of Hotel(s) operates as Cable TV Operators :
	(List of Cable TV Operators for both (i) & (ii) is submitted in Form-5D alongwith the Return)
6.	(i) Total amount of Entertainment Tax payable for the :
	(ii) Interest payable, if any :
	(iii) Total amount payable [(i) + (ii)]
7.	Total amount paid :
8.	Challan No. & Date (Original challan is enclosed)
	I certify that the particulars given above are correct to the best of my knowledge and belief.
	Place: Signature of the authorised signatory
	Name in Full:
	Date: Designation:
	Seal Seal

TET FORM NO. 5D

[See Rule-10(3)]

List of Cable TV Operators

[To be submitted monthly alongwith return by Multi System Operator (MSO)]

1. Na	me & addres	s of the		ne Provider	DTH Senti
Mı	ulti System O	perator (MSO)			
2. Re	gistration No			1,0M m	our neight
3. Re	turn month				Month
4. Lis	st of Cable TV	Operators:		subscribers	Details of
SI. No.	Name & Address of the Operators	Subscriptions / charges received during the month	Rate of Entertainment Tax	Amount of Entertainment Tax payable	Remarks
i i	••,	Monthly Total			
			JESOT V	1038000	
given	above are con	rrect to the best	of my knowledg	ertify that the p e and belief.	articulars
Place	eopie featur	iture of the auth	Signature of	the authorised	signatory
			Name in Full	:	•
Date :			Designation:		and the second
		Sea Sea		Seal	1- 1

TET FORM NO. 6A

(See Rule-11A)

Register to be maintained by DTH Service Provider

Na	me & address of the				is of oil
DT	H Service Provider			iddress of the	1. Name & i
Res	gistration No.:)	(osn	tem Operator (N	Multi Sys
	nth:				2. Registrati
	tails of subscriber			Year:	3. Return m
Dei	ans of subscriber	S:	Cable Williams	ble TV Operate	4. List of Ca
S1. No.	Name & Address of Subscribers including hotel	No. of connections	Rate of Entertainment Tax	Entertainment Tax payable (in Rs.)	Remarks
1	2	3	4		19gO 6
	W Politic IVO	CINDER OF IN	10 14 (U) 15 St	omatike.	
				100 100	
	THE WALLEY	Marie Riff (Lift)			
	M	onthly Total	en to endidentif	Monthly	
Plac	that the particular beliefs wods asset	certify nowledge and ture of the a in Full: mation:		f the authorised	

TET FORM NO. 6B

(See Rule-11A)

Register to be maintained by Multi System Operator (MSO)

men	dors / Multi Sys	Did Service Provi	datwork Operators	by Caste Felevision	panest ag oxi
Nam	e & address	of the	Network against ch	tor Cable Television	Operators
Mult	i System Op	erator (MSO)			S+M
Regis	stration No.:				
	th:			Year:	Address:
Detai	ils of Cable T	TV Operators:		Number	Registration
SI. No.	Name & Address of Operators	Subscriptions / charges received during the month	Rate of Entertainment Tax	Amount of Entertainment Tax payable	Remarks
(100)	e of Suppose	man)		ved from	1909%
10-1	100 B (600)	she)			10
101	sogmito tes	lege [(abroir r	(1)	Rupe	.89
nini	network / N	rice / Cable TV	sction) DTH ser	number of conta	
	TB	Y C	lo dhom odi re	le TV Networke f	System Call
			2		
-					
	M.				
tory	orised signa	Monthly Total	Sign	the Subscriber	Signature of
		e in Full:	Name		Name in Fu
1		gnation:	Desig		Date:
Place	l	Sea	Signature o	f the authorised	signatory
			Name in Fu	11:	
Date:			Designation	:	
			applicable.j	Seal Seal	(*Strike out

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TET FORM NO. 9

(See Rule-13A)

Register to be maintaine TqiaDani System Operator (MSO)

(To be issued by Cable Television Network Operators / DTH Service Providers / Multi System Operators for Cable Television Network against charges received from the subscribers)

	Kegistration No.:
Address:	Months
Registration Number:	Details of Cable TV Operators:
Receipt Number:	Date: Rate & Page 18
SC STREET, STR	No. Address of received during Entertainm
Received from	(name of Subscriber)
of	
Rs [Rupees _	(in words)] against charges for
	(in words)] against charges for on) DTH service / Cable TV network / Multi
(number of connectio	
(number of connectio	n) DTH service / Cable TV network / Multi
(number of connection System Cable TV Network* for the	on) DTH service / Cable TV network / Multine month of, Year
(number of connection System Cable TV Network* for the Signature of the Subscriber	on) DTH service / Cable TV network / Multine month of, Year Signature of the authorised signatory.
(number of connection System Cable TV Network* for the Signature of the Subscriber Name in Full:	Signature of the authorised signatory. Name in Full:
(number of connection System Cable TV Network* for the Signature of the Subscriber Name in Full: Date:	Signature of the authorised signatory Name in Full: Designation:
(number of connection System Cable TV Network* for the Signature of the Subscriber Name in Full: Date:	Signature of the authorised signatory Name in Full: Designation: